

**RAJASTHAN HIGH COURT, JODHPUR**

**STANDING ORDER**

No. : 06/S.O./2023

Date : 12-07-2023

**LITIGANTS WELFARE FUND SCHEME**

1. All the costs imposed upon any party to the proceedings by the High Court or the Subordinate Courts of the State shall be deposited in the Litigants Welfare Fund, unless such Courts direct the costs to be paid to the opposite party, or to be deposited with the Legal Services Authorities, or any other person / authority / welfare fund.
2. The cost to be paid in the Litigants Welfare Fund shall be deposited with the Registry of the High Court, or with the Subordinate Court concerned.
3. A receipt for the deposited amount of cost shall be issued by the officer of the Registry / Subordinate Court concerned and proper books of account shall also be maintained for the purpose.
4. A dedicated bank account for Litigants Welfare Fund shall be maintained by the Registrar General. All such costs, so deposited with the Registry of the High Court, or with the Subordinate Court concerned, shall be deposited in the said bank account.
5. The amount of costs deposited in the Litigants Welfare Fund shall be utilized for the purpose of creation, renovation or maintenance of the facilities for the litigants in the High Court premises or respective Courts premises with prior approval of the Hon'ble Chief Justice, or any other Hon'ble Judge, so nominated by the Hon'ble Chief Justice.

PROVIDED that such approval for the Subordinate Court shall be given by the Hon'ble Chief Justice, or nominated Judge on the recommendation of Hon'ble Guardian Judge of respective Judgeship.

6. The amount may be allotted for the aforementioned purpose for respective premises of High Court or Subordinate Court in proportionate to their contribution in Litigants Welfare Fund.
7. Proper books of account shall annually be audited by the High Court.

**BY ORDER**

*Chandra Prakash Sharma*  
**REGISTRAR GENERAL**

11/1/2023

No. Gen./XV/03/2023/140

Date : 12-01-2023

Copy forwarded to the following for information and necessary action:-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. Private Secretary to all the Hon'ble Judges to place the same before His Lordship for kind perusal.
3. The Registrar (Admn.), Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
4. All the Registrars / O.S.D., Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
5. Registrar-cum-C.P.C., Rajasthan High Court Bench Jaipur with the request to upload the same on the official website of Rajasthan High Court.
6. Registrar (Judicial), Rajasthan High Court Jodhpur/ Jaipur Bench, Jaipur.
7. The Director, Rajasthan State Judicial Academy, Jodhpur.
8. All the District and Sessions Judges, with the direction to circulate the same amongst all the concerned courts and Bar Associations of your judgship.
9. All Joint Registrars /Deputy Registrars /Assistant Registrars/ A.O.J., Rajasthan High Court Jodhpur / Jaipur Bench, Jaipur.
10. Advocate General, Rajasthan, Jaipur.
11. All the Additional Advocates General, Jodhpur / Jaipur.
12. All the Government Advocates, Jodhpur / Jaipur.
13. Chairman, Bar Council of Rajasthan, Jodhpur.
14. The President, Rajasthan High Court Advocates' Association, Jodhpur / Jaipur.
15. The President, Rajasthan High Court Lawyers' Association, Jodhpur.
16. A.O.J. General Section, Rajasthan High Court, Jodhpur.

*Chandra Prakash Sharma*  
REGISTRAR GENERAL

11/1/2023